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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No.28/99

New Delhi, this the 4th day of February, 1999

HON'BLE SHRI T.N. BHAT, MEMBER (J)
HON'BLE SHRI S.P.BISWAS, MEMBER (A)

Dr. Ved Prakash Malik,
s/o late C.B. Malik,
Flat No. 2,
Lady Hardinge Medical College Campus,
Gole Market, New Delhi.Applicant

(By Advocate: Shri B.P.Singh)

Versus

Union of India through

1. The Secretary,
Ministry of Health and Family Welfare,
Nirman Bhawan, New Delhi.,
2. The Secretary,
Ministry of Personnel,
Pensions & Public Grievances,
New Delhi.
3. The Principal,
Lady Hardinge Medical College,
New Delhi.
4. The Pay & Accounts Officer,
Lady Hardinge Medical College,
New Delhi - 110 001.Respondents

(By Advocate: Shri V.S.R.Krishna)

ORDER (ORAL)

Hon'ble Shri T.N.Bhat, Member (J)

We have heard Shri B.P. Singh, counsel for the applicant and Shri V.S.R. Krishna, counsel for the respondents.

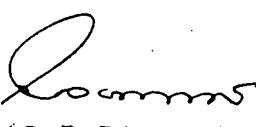
2. The counter has already been filed by the respondents on 03-02-1999 under diary No. 1082 copy whereof has been made available to Mr. B.P.Singh. According to the documents annexed to the counter the

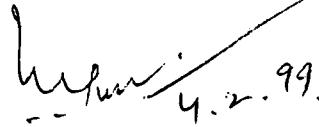
4.2.99.

applicant has been transferred to JIPMER, Pondicherry.

The learned counsel for the applicant states that the applicant would be prepared to join his new place of posting but he has expressed some difficulty being faced by the applicant as he has not received any salary for the last 6-7 months or so. In this regard the learned counsel for the respondents draws our attention towards Annexure R-III to the counter which states that the applicant's request for payment of salary, T.A. etc. has already been considered and that the Accounts Section has been advised to make the payment of the admissible amount to the applicant. Learned counsel for the respondents states that the applicant can contact the Accounts Section and get the salary, T.A. etc. Learned counsel for the applicant, however, seeks a direction to the respondents to make the payment within two or three days. In this regard, we may state that if the applicant approaches the concerned Accounts Section, we are confident that the payment shall be made to him expeditiously. We direct that the payment shall, as far as practicable, be made within a week of the applicant's approaching the aforesaid Accounts Section. Needless to say that the applicant would be entitled to the joining period as admissible under the Rules.

3. With the above order the OA is dispose of at the admission stage itself. No costs.


 (S.P. Biswas)
 Member (A)


 (T.N. Bhat)
 Member (J)

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